

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 488/TT/2014

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for (a) 400kV Ramagundam-Hyderabad D/C transmission line, (b) 400 kV S/C Hyderabad- Kurnool-Gooty transmission line, (c) 400 kV S/C Gooty-Neelmangla transmission line and (d) 400 kV S/C Khammam-Nagarjunasagar transmission line along with associated bays and equipment (Notional DOCO 1.5.2005) under Ramagundam Stage-III Transmission System in Southern Region.

Date of Hearing : 23.11.2015.

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Limited and 14 Others

Parties present : Shri S.K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Anshul Garg, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO



Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for (a) 400kV Ramagundam-Hyderabad D/C transmission line, (b) 400 kV S/C Hyderabad- Kurnool-Gooty transmission line, (c) 400 kV S/C Gooty-Neelmangla transmission line and (d) 400 kV S/C Khammam-Nagarjunasagar transmission line along with associated bays and equipment (Notional DOCO 1.5.2005) under Ramagundam Stage-III Transmission System in Southern Region;
 - b) Additional capital expenditure of ₹681.60 lakh was approved for 2012-13 towards tower strengthening works vide Order dated 5.5.2011 in Petition No. 193/2010, whereas the actual additional capital expenditure is ₹121.16 lakh during 2013-14 and further additional capital expenditure estimated during the tariff period 2014-19 is ₹41.07 lakh towards balance and retention payments of the tower strengthening works.
2. The learned counsel for TANGEDCO, Respondent No. 4 submitted that the petitioner has claimed additional capital expenditure towards tower strengthening works based on a study done in 1995 and the instant assets were commissioned much later in 2005 and the petitioner should have taken care of the recommendations of the study while designing the towers in the instant case. Further, the learned counsel sought two weeks time to file reply to the petition.
3. In response to TANGEDCO's submissions, the representative of the petitioner gave the following clarifications:-
- a) The issues related to tower strengthening works have already been discussed at length in the last order dated 5.5.2011. Further, the proposed additional capital expenditure during 2014-19 is towards the same tower strengthening work already approved by the Commission and does not constitute any new towers.
 - b) No amount is pending on account of balance and retention payments towards original scope of work.



4. As regards TANGEDCO's request for time to file reply, the Commission observed that the petition was filed in November, 2014 and the respondent should have filed the reply by now. The Commission while granting ten days to TANGEDCO to file the reply observed that in future no additional time would be given to the respondents to file the reply. The Commission further observed that the pleadings should be completed before the date of hearing and directed all the respondents to file the reply ten days before the date of hearing so that the petitioner could submit its rejoinder before the date of hearing.

5. The Commission directed the respondents to file their reply by 3.12.2015 with an advance copy to the petitioner who shall file its rejoinder, if any, by 9.12.2015. The Commission further directed that the above information should be filed by the date indicated, failing which the matter would be decided on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

